

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 7842 of 2021

Ranjit Das @ Ranjeet Kumar Das Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Pran Pranay, Advocate

For the Opposite Party : Mr. Shailendra Kumar Tiwari, Special P.P.

2/07.09.2021 Heard the parties.

The petitioner is an accused in connection with Deoghar Cyber Crime P.S. Case No. 31 of 2021.

It has been alleged that the petitioner was apprehended by the police and mobile with sims and a bank pass-book was recovered. The petitioner was suspected to be involved in cyber crime.

The petitioner does not have any criminal antecedent and is in custody since 27.03.2021.

Regard being had to the above, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge II cum Special Judge, Cyber Crime, Deoghar in connection with Deoghar Cyber Crime P.S. Case No. 31 of 2021, subject to the condition that one of the bailors should be a close relative of the petitioner.

(Rongon Mukhopadhyay, J)